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GOVERNMENT OF INDIA  
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New Delhi, the 15th June, 1979.

NOTIFICATION  
INCOME TAX

No. 2870 (F.No. 404/28 (TRC-Bombay)/79-ITCC: In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby makes the following amendment in the Notification of the Government of India in the Department of Revenue and Insurance No. 950 (F.No. 404/116/75-ITCC) dated 4.7.75 as amended by Notification No. 2716 (F.No. 404/28 (TRC-Bombay)/79-ITCC) dated 15.2.79 namely in the said Notification for the words and letters "S/Shri T.B. Abichandani, U.N. Santani, N.K. Bam, T.M. Khadtare, Mani Rajagopalani, K.H. Bhurane, L.K. Athavle and P. Narayanan" the words and letters "S/Shri B.N. Santani, N.K. Bam, T.M. Khadtare, Mani Rajgopalan, L.K. Athavle and P. Narayanan" shall be substituted.

Sd/-

(H. VENKATERAMIN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

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